constituency are also printed in a language other than the official language of the Union or the State; if spoken by at least 20 per cent of the electorate;

(b) *if so*, what is the number of parliamentary and assembly constituencies where the electoral' rolls and the ballot papers will be available in Urdu also; and

(c) what is the legal or constitutional bissis fqr fixing 20 per cent as the minimum' qualifying factor of spoken language for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) The electoral rolls are printed in Urdu language in addition to the official language of the State/Union Territory in respect of 122 assembly constituencies in 4 States and 7 Parliamentary constituencies in one Union Territory. The ballot papers are printed in the language or languages in which the electoral rolls are printed in respeci of any constituency.

(cf There is no constitutional basis but Rule 4 of the Registration of Electoral Rules 1960 and Rule 30 of Conduct of Election Rules, ISbl empower th_e Commission to decide the language or languages in which the electoral rolls and the ballot papers of a constituency shall be printed.

War Allowance

1070. SHRI S. K. VAISHAM-PAYEN: Will the Minister of DEFENCE! be pleased to state:

(a) whether it is a fact that war allowance is given to those Ranks who are having more than 10 years colour and 3 years reserve service and are discharged on extreme compassionate grounds;

(b) if so, what are the details thereof; and

(c) if not, what are the reasons tfeerefor?

to Questions

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND DEPARTMENTS UNDER THE CHARGE OF PRIME MINISTER (SHRI C. p. N. SINGH): (a) to (c) There is no such allowance as war allowance. However, those other Ranks who are discharged on extreme compassionate grounds before completing the colour service required to earn peTTsion are eligible for service gratuity if they have put in a minimum of five years' colour service. Those who are discharge after 10th September 1970 are eligible for death-cum-ratirement gratuity also.

Approval of samples of items procured by the Defence Ministry

1071. SHRI S. K. VAISHAM-PAYEN: Will the Minister of DEFENCE, be pleased to state:

(a) whether it is a fact that the Quality Marking Centre (Faridabad) of Industries, a Department of Haryana Government, approves the samples of items procured by the Defence Ministry;

(b) if so, what are the details in this regard;

(c) whether Government are aware that there is corruption rampant in the Centre for approving the Defence items; and

(d) if so, whether Government have asked the Haryana Government for taking action against the culprits?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND DEPARTMENTS UNDER THE CHARGE OF PRIME MINISTER (SHRI c. P- N. SINGH): (a) Samples of items procured by the Ministry of Defence are approved only by the Defence Inspection Organisation who, at times make use of testing facilities available in the Government R&D Labs, and test houses for supplementing their own facilities. Quality Marking Centre, Faridabad, is one of many such institutions to whom

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